

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF NETXCELL LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	NETXCELL LIMITED
2.	Date of incorporation of corporate debtor	01/03/2000
3.	Authority under which corporate debtor is incorporated / registered	Registered under Companies Act 1956 with ROC Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72200TG2000PLC033740
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Block-D, 4 th Floor, Wing-1 Cyber Gateway, Hi-Tech City, Madhapur, Hyderabad, Telangana-500 081
6.	Insolvency commencement date in respect of corporate debtor	07-02-2022 (Certified copy received on 14-02-2022)
7.	Estimated date of closure of insolvency resolution process	06-08-2022 (180 days from the date of commencement of insolvency resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sreenivasa Rao Somisetty Interim Resolution Professional for NETXCELL LTD IBBI/IPA-001/IP/P-02049/2020-2021/13210
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Villa 54, Srinidhi Oakland, Renuka Yellamma Colony, Bachupally, Hyderabad – 500 090 Email: ssraocacs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	503, SS Residency, Shanti Nagar, Masab Tank, Hyderabad-500028. Email: cirp.netxcell@gmail.com
11.	Last date for submission of claims	02-03-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) - Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2. Not applicable 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **NETXCELL LIMITED** on 07/02/2022.

The creditors of **NETXCELL LIMITED** are hereby called upon to submit their claims with proof on **or before 02/03/2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claim is to be made in their specified Forms B,C,D and E in terms of Regulation 7, 8 and 9 of the Insolvency Bankruptcy Board of India (Insolvency Reslution Process for Corporate Persons) Regulations, 2016 by way of the following specified forms:

- Form B: For claims by Operational Creditors
- Form C: For claims by Financial Creditors
- Form D: For claims by Workmen and Employees
- Form E: For claims by Authorized Representatives of Workmen and Employee
- Form F: For claims by any other stakeholders

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :



Sreenivasa Rao Somisetty

IBBI/IPA-001/IP/P-02049/2020-2021/13210

Date : 16/02/2022

Place : Hyderabad